

SCHEDULE II

FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF MODI TELECOMMUNICATIONS LIMITED

1.	NAME OF CORPORATE PERSON	Modi Telecommunications Limited
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	30.03.1992
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED / REGISTERED	Registrar of Companies, Delhi
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE DEBTOR	U6420HR1992PLC034756
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	14 TH Floor, Signature Tower A, South City, NH-8, Gurgaon, Haryana -122001
6.	DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	24 th January 2022
7.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE DEBTOR	24 th January 2022 (Order Received on 28 th January 2022)
8.	NAME AND REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS LIQUIDATOR	Name: Atul Mittal Reg No: IBBI/IPA-001/IP 00439/2017-18/10762
9.	ADDRESS AND E-MAIL OF THE LIQUIDATOR, AS REGISTERED WITH THE BOARD	Address: 174, BALCO Apartments, Plot No.58, IP Extn., Patparganj, Delhi-110092 Email Id: a.mittalmc@gmail.com
10.	ADDRESS AND E-MAIL TO BE USED FOR CORRESPONDENCE WITH THE LIQUIDATOR	Address: 163, BALCO Apartments, Plot No.58, IP Extn., Patparganj, Delhi-110092 Email Id: contact@aarshrp.com
11.	LAST DATE FOR SUBMISSION OF CLAIMS	23rd February 2022.

Notice is hereby given that the National Company Law Tribunal Delhi Bench has ordered the commencement of liquidation of the **Modi Telecommunications Limited** on 24th January 2022.

The stakeholders of Modi Telecommunications Limited are hereby called upon to submit their claims with proof on or before **23rd February 2022**, to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Atul Mittal
Liquidator of Modi Telecommunications Limited
Date: 28.01.2022
Place: Delhi

"Form No. INC-25A"

Advertisement to be published in the newspaper for Conversion of Public Company into a Private Company

Before the Regional Director, Ministry of Corporate Affairs, Northern Region, New Delhi

In the matter of the Section 14 of the Companies Act, 2013 and Rule 41 of the Companies (Incorporation) Rules, 2014

AND
In the matter of

BHARAT INDUSTRIAL ENTERPRISES LIMITED (CIN: U01118DN2006PTC19502)

having its Registered Office at VILLAGE & POST TARAOIRI, KARNAL-132116 (HARYANA)

.....Applicant

NOTICE is hereby given to the General Public that the company is intending to make an application to the Central Government under section 14 of the Companies Act, 2013 read with

aforsaid rules and is desirous of converting itself into a Private Limited company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 24th January, 2022 to enable the company to give effect for such conversion.

Any person whose interest is likely to be affected by the proposed change / status of the company, may deliver or cause to be delivered or send by registered post of his objections supported by an affidavit stating the nature of his / her interest and grounds of opposition to the concerned Regional Director, Northern Region, Ministry of Corporate Affairs, B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi-110003

within Fourteen days from the date of publication of this notice with a copy to the applicant company at its Registered Office address mentioned below :-

VILLAGE & POST TARAOIRI, KARNAL-132116 (HARYANA)

For and on behalf of BHARAT INDUSTRIAL ENTERPRISES LIMITED

Sd/-
NATHI RAM GUPTA
(MANAGING DIRECTOR)

DIN: 00113970
Date: 28.01.2022 : Place : Karnal

PUBLIC NOTICE

NOTICE IS HEREBY GIVEN THAT SHARE CERTIFICATE NO 2692601 FOR 360 EQUITY SHARES OF F.V Rs 1/each (RUPEES ONE ONLY) BEARING DISTINCTIVE NOS 2415489001 TO 2415489300 OF JSW STEELS LTD REGISTERED IN THE NAME OF KANCHAN HAS BEEN LOST. KANCHAN SINGLA HAVE APPLIED TO THE COMPANY TO ISSUE DUPLICATE CERTIFICATE. ANY PERSON WHO HAS/HAVE ANY CLAIM IN RESPECT OF THE SAID SHARES CERTIFICATE SHOULD LODGE SUCH CLAIM WITH THE COMPANY WITHIN 15 DAYS OF THE PUBLICATION THIS NOTICE, AFTER WHICH NO CLAIM WILL BE ENTERTAINED AND THE COMPANY WILL PROCEED TO ISSUE DUPLICATE SHARE CERTIFICATE

DECOROUS INVESTMENT & TRADING CO. LTD.
Regd. Office: R-489, GF-B, New Rajinder Nagar, New Delhi – 110060

Tel No: 9910003638,
Email Id: decorous1982@gmail.com
Website: www.ditco.in
CIN: L67120DL1982PLC289090

NOTICE
Pursuant to Listing Agreement(s) with BSE Ltd. & CSE, Notice is hereby given that Meetings of Audit Committee & Board of Directors is scheduled to be held on MONDAY – 07.02.2022 at 10:30 & 11:30 A.M. respectively at its Regd. Office inter-alia to consider, approve & adopt Un-Audited Financial Results of Quarter ended 31.12.2021 alongwith Limited Review Report from Statutory Auditors, Trading Window in equity shares will remain closed from 01.01.2022 to 12.02.2022 for all investors, to consider & appoint Company Secretary cum Compliance Officer and Any other matter with the permission of Chair.

Place: New Delhi RajKumar Gupta- WTD & CFO
Date: 28.01.2022 DIN: 00074532



WELLESLEY CORPORATION LIMITED

Regd Off: Shop No #7, Country Inn, Mehraogan, Bhimtal, Uttarakhand-248179
Corp Off: A-41, Mohan Cooperative Industrial Estate, New Delhi-110044

CIN: L24520UR1997PLC000604
Telephone no: 011-7154000
Email: cs@wellesleycorp.com
Website: www.wellesleycorp.com

NOTICE

Pursuant to Regulation 29 read with Regulation 47 of the SEBI (Listing Obligations & Disclosure Requirements) Regulations, 2015 and other applicable provisions, NOTICE is hereby given that the meeting of the Board of Directors of the Company will be held on 05th February, 2022 (Saturday) at 03:00 PM in Corporate Office to consider and approve the Un-Audited financial results for the quarter & nine months ended 31st December, 2021.

The above information is available on the website of the Company at www.wellesleycorp.com and also on the website of the stock exchange at www.bseindia.com.

For Wellesley Corporation Limited
Sd/-
Sumeer Narain Mathur
FCS-9042
(CFO, Company Secretary & Compliance Officer)

Place: New Delhi
Date: 28th January, 2022

Place: New Delhi
Date: 28th January, 2022

Place: New Delhi
Date: 28th January, 2022

Place: New Delhi
Date: 28th January, 2022

Place: New Delhi
Date: 28th January, 2022

Place: New Delhi
Date: 28th January, 2022

Place: New Delhi
Date: 28th January, 2022

Place: New Delhi
Date: 28th January, 2022

Place: New Delhi
Date: 28th January, 2022

Place: New Delhi
Date: 28th January, 2022

Place: New Delhi
Date: 28th January, 2022

Place: New Delhi
Date: 28th January, 2022

Place: New Delhi
Date: 28th January, 2022

Place: New Delhi
Date: 28th January, 2022

Place: New Delhi
Date: 28th January, 2022

Place: New Delhi
Date: 28th January, 2022

Place: New Delhi
Date: 28th January, 2022

Place: New Delhi
Date: 28th January, 2022

Place: New Delhi
Date: 28th January, 2022

Place: New Delhi
Date: 28th January, 2022

Place: New Delhi
Date: 28th January, 2022

Place: New Delhi
Date: 28th January, 2022

Place: New Delhi
Date: 28th January, 2022

Place: New Delhi
Date: 28th January, 2022

Place: New Delhi
Date: 28th January, 2022

Place: New Delhi
Date: 28th January, 2022

Place: New Delhi
Date: 28th January, 2022

Place: New Delhi
Date: 28th January, 2022

Place: New Delhi
Date: 28th January, 2022

Place: New Delhi
Date: 28th January, 2022

Place: New Delhi
Date: 28th January, 2022

Place: New Delhi
Date: 28th January, 2022

Place: New Delhi
Date: 28th January, 2022

Place: New Delhi
Date: 28th January, 2022

Place: New Delhi
Date: 28th January, 2022

Place: New Delhi
Date: 28th January, 2022

Place: New Delhi
Date: 28th January, 2022

Place: New Delhi
Date: 28th January, 2022

Place: New Delhi
Date: 28th January, 2022

Place: New Delhi
Date: 28th January, 2022

Place: New Delhi
Date: 28th January, 2022

Place: New Delhi
Date: 28th January, 2022

Place: New Delhi
Date: 28th January, 2022

Place: New Delhi
Date: 28th January, 2022

Place: New Delhi
Date: 28th January, 2022

Place: New Delhi
Date: 28th January, 2022

Place: New Delhi
Date: 28th January, 2022

Place: New Delhi
Date: 28th January, 2022

Place: New Delhi
Date: 28th January, 2022

Place: New Delhi
Date: 28th January, 2022

Place: New Delhi
Date: 28th January, 2022

Place: New Delhi
Date: 28th January, 2022

Place: New Delhi
Date: 28th January, 2022

Place: New Delhi
Date: 28th January, 2022

Place: New Delhi
Date: 28th January, 2022

Place: New Delhi
Date: 28th January, 2022

Place: New Delhi
Date: 28th January, 2022

Place: New Delhi
Date: 28th January, 2022

Place: New Delhi
Date: 28th January, 2022

Place: New Delhi
Date: 28th January, 2022

Place: New Delhi
Date: 28th January, 2022

Place: New Delhi
Date: 28th January, 2022

Place: New Delhi
Date: 28th January, 2022

Place: New Delhi
Date: 28th January, 2022

Place: New Delhi
Date: 28th January, 2022

Place: New Delhi
Date: 28th January, 2022

PUBLIC NOTICE

CP (IB) No. 218/Chd/Chd/2018 pursuant to Hon'ble NCLT Chandigarh Bench vide order dated 07.10.2019

Gangotri Steel Syndicate
V/s
M/s Jaycon Infrastructure Limited
IA No. 186/2021

Next date of Hearing: 10.02.2022

Public Notice issued to: **Mr. Jatinder Mittal (Respondent No. 1) R/o House No. 1464, Sector 43-B, Chandigarh - 160043, Mrs. Neelam Mittal (Respondent No. 2) R/o House No. 1464, Sector 43-B, Chandigarh - 160043, Mr. Yoginder Mittal (Respondent No. 3) R/o House No. 1464, Sector 43-B, Chandigarh - 160043, Mrs. Archana Mittal (Respondent No. 4) R/o House No. 1464, Sector 43-B, Chandigarh - 160043 and Mr. Pankaj Garg (Respondent No. 5) R/o House No. 184/6, Ward No. 8, Kaithal, Haryana - 136027.**

In above titled case, the respondents could not be served through speed post. Hence, Resolution Professional is adopting substituted mode of service for the above respondent through publication in accordance with Hon'ble NCLT order dated 25.01.2022 in IA No. 186/2021 in the matter of CIRP of Jaycon Infrastructure Limited.

The above respondents are directed to attend the sitting members of the Tribunal on the date fixed personally or through any authorised agent or pleader.

For details refer to link given below (Listing History < Order dated 25.01.2022)
https://nclt.gov.in/case-details?bench=Y2hhbmRpR2ZfYyA==&filing_no=MDQwNDExNTAwMDQ5MjAxOA==

Mandeep Gujral
(Regn No IBBI/PA-001/IP-P00507/2017-18/10908)
Resolution Professional in the matter of CIRP of Jaycon Infrastructure Limited

Date: 28.01.2022
Place: Chandigarh

Date: 28.01.2022
Place: Chandigarh

Date: 28.01.2022
Place: Chandigarh

Date: 28.01.2022
Place: Chandigarh

Date: 28.01.2022
Place: Chandigarh

Date: 28.01.2022
Place: Chandigarh

Date: 28.01.2022
Place: Chandigarh

Date: 28.01.2022
Place: Chandigarh

Date: 28.01.2022
Place: Chandigarh

Date: 28.01.2022
Place: Chandigarh

Date: 28.01.2022
Place: Chandigarh

Date: 28.01.2022
Place: Chandigarh

Date: 28.01.2022
Place: Chandigarh

Date: 28.01.2022
Place: Chandigarh

Date: 28.01.2022
Place: Chandigarh

Date: 28.01.2022
Place: Chandigarh

Date: 28.01.2022
Place: Chandigarh

Date: 28.01.2022
Place: Chandigarh

Date: 28.01.2022
Place: Chandigarh

Date: 28.01.2022
Place: Chandigarh

Date: 28.01.2022
Place: Chandigarh

Date: 28.01.2022
Place: Chandigarh

Date: 28.01.2022
Place: Chandigarh

Date: 28.01.2022
Place: Chandigarh

Date: 28.01.2022
Place: Chandigarh

Date: 28.01.2022
Place: Chandigarh

Date: 28.01.2022
Place: Chandigarh

Date: 28.01.2022
Place: Chandigarh

Date: 28.01.2022
Place: Chandigarh

Date: 28.01.2022
Place: Chandigarh

Date: 28.01.2022
Place: Chandigarh

Date: 28.01.2022
Place: Chandigarh

Date: 28.01.2022
Place: Chandigarh

Date: 28.01.2022
Place: Chandigarh

Date: 28.01.2022
Place: Chandigarh

Date: 28.01.2022
Place: Chandigarh

Date: 28.01.2022
Place: Chandigarh

Date: 28.01.2022
Place: Chandigarh

Date: 28.01.2022
Place: Chandigarh

Date: 28.01.2022
Place: Chandigarh

Date: 28.01.2022
Place: Chandigarh

Date: 28.01.2022
Place: Chandigarh

Date: 28.01.2022
Place: Chandigarh

Date: 28.01.2022
Place: Chandigarh

Date: 28.01.2022
Place: Chandigarh

Date: 28.01.2022
Place: Chandigarh

Date: 28.01.2022
Place: Chandigarh

Date: 28.01.2022
Place: Chandigarh

Date: 28.01.2022
Place: Chandigarh

Date: 28.01.2022
Place: Chandigarh

Date: 28.01.2022
Place: Chandigarh

Date: 28.01.2022
Place: Chandigarh

Date: 28.01.2022
Place: Chandigarh

Date: 28.01.2022
Place: Chandigarh

Date: 28.01.2022
Place: Chandigarh

Date: 28.01.2022
Place: Chandigarh

Date: 28.01.2022
Place: Chandigarh

Date: 28.01.2022
Place: Chandigarh

Date: 28.01.2022
Place: Chandigarh

Date: 28.01.2022
Place: Chandigarh

Date: 28.01.2022
Place: Chandigarh

Date: 28.01.2022
Place: Chandigarh

Date: 28.01.2022
Place: Chandigarh

Date: 28.01.2022
Place: Chandigarh

Date: 28.01.2022
Place: Chandigarh

FORM A PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Code of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF SRP TRADE AND EQUITY PRIVATE LIMITED

1. NAME OF CORPORATE PERSON SRP TRADE AND EQUITY PRIVATE LIMITED

2. DATE OF INCORPORATION 13/06/2008

3. AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/REGISTERED Registrar of Companies, Delhi

4. CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON U74120DL2006PTC19502

5. ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON Reg. Office : 4735/22, ROOM NO. 219, PRAKASH DEEP BUILDING, 2ND FLOOR, DELHI MEDICAL ASSOCIATION ROAD, DARYA GANJ DELHI-110002

6. LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON 25/01/2022

7. NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR Sachin Sapra Address: 2/118, Basement, Jangpura Block-A, New Delhi-110014 (IBBI Reg. No. IBBI/PA-002/IP-N00005/2016-17/10005) Mobile : 9910216977 Email: sachinsapras@yahooco

8. LAST DATE FOR SUBMISSION OF CLAIMS 24/02/2022

Notice is hereby given that the M/s SRP Trade and Equity Private Limited has commenced voluntary liquidation on 25th January, 2022.

The stakeholders of M/s SRP Trade and Equity Private Limited are hereby called upon to submit a proof of their claims, on or before 24th February, 2022, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 25/01/2022
Place : Delhi

Date : 25/01/2022
Place : Delhi

Date : 25/01/2022
Place : Delhi

Date : 25/01/2022
Place : Delhi

एम्एसपी पॉलिमर लिमिटेड
(एच.एम.सी. सं. १४८२)
सी.आई.ए.एल. L3483002।1985PLC(D)2010
पंजीकरण: सी. ५६३, नरसयति विहार, पीतम्पुरा,
दिल्ली-110034
ईमेल आईडी: polymersams@gmail.com
वेबसाइट: www.amspolymers.com
दूरभाषः +९१-११-72637702 फ़ोन ९१-११-72637702
— यह ईमेल को सुरक्षित रखें —

सेबी (एलओआइडी) नियमन, 2015 के नियमनमें 47 के अनुपातमें एम्एसटीया सूचित किया गया है कि निशुक्र मंडल की डेटक शुकराय, 4 जूनवरी, 2022 को कंपनी के नीचे, कायस्थी में आलोचनित को आपणा विसर्ग अन्ध पिथक के साथ सेबी (एलओआइडी) नियमन, 2015 के नियमन 33 के अनुपातमें ३० सितम्बर, 2021 को समान तिथिअनुसार एक छमाही के अनधिकृत विसर्ग परिणामोंपर पर विचार तथा अनुमोदन किया जाऊँगा ।
उक्त जानकारी को कंपनी के वेबसाइट www.amspolymers.com तथा बीएसडी को वेबसाइट www.bseindia.com पर उपस्थित है।

हमारे ऑफिस के
ए एम् एस पी लिमिटेड लिमिटेड के
हस्ता./-

स्थान: नई दिल्ली दिनांक २८/०७/२०२२
विश्ववीथी रायका
कम्पनी साइन

इंडियन टोन्स एंड डेवलपमेंट लि.
(CIN NO. L749303/PL/1990CPL/015721)
पंजी. कार्यालय: 105 कि.मी. माण्डलपुर, रामपुर
बरोली रोड, रामपुर-242001 (उ.प्र.)
ई-नेट आईडी: info@indiantones.com
वेबसाइट: www.indiantones.com
फोन नं.: 0595-2356271
फैक्स नं.: 0595-2356273

सूचना

सेबी (एलओओआर) विनियमन, 2015 के
विनियमन 47 के साथ पठित विनियमन 29 के
अनुसार एलएडआर सूचित किया जाता है कि
कंपनी के निवेशक मंडल की एक बैक
8 फरवरी, 2021 को आयोजित की जागी
जिसमें 31 दिसंबर, 2021 को समारपित तिथि
आरंभ की गई है। निवेशकों को अंशों की पहचान
और मंडली के लिए कंपनी के अंशों की पहचान
विशेष रूप से विचार तथा अनुमोदन किए
जाएंगे।

यह सूचना कंपनी एवं स्टॉक एक्सचेंजों जहां
कंपनी के शेयरों की श्रेणियां सूचीबद्ध हैं, की
वेबसाइट अर्थात् www.indiantones.com तथा
www.bseindia.com क्रमशः पर उपलब्ध है।

इंडियन टोन्स एंड डेवलपमेंट लि. के लिए
हरता / -
स्थान: नई दिल्ली विशेश चतुर्विध
दिनांक: 28.01.2021 कंपनी सूचना

 टाटा पावर दिल्ली डिस्ट्रिब्यूशन लिमिटेड टाटा पावर एवं दिल्ली सरकार का संयुक्त उपक्रम रजि. आर्जिस : एनडीपीएल हाउस, हडसन लाइन, किरासत कम, दिल्ली-110009 फोन : 66112222, फैक्स : 27468042, ईमेल : TPDDL@tatapower-ddl.com CIN No.: U40109DL2001PLC111526, वेबसाइट : www.tatapower-ddl.com			
निविदा सूचना आमंत्रित Jan 29, 2022			
टाटा पावर-डीडीएल निम्न मर्दों के लिए निविदाएं आमंत्रित करता है:			
निविदा पृष्ठताछ सं. कार्य का विवरण	अनुमानित लागत / बटोर जमा राशि (₹)	बोली दस्तावेज की बिक्री	बोली जमा करने की अंतिम तारीख और समय/ निविदा खोलने की तारीख और समय
TPDDL/INS/ENQ/200001374/21-22 Tailormade Group Mediclaim Insurance Policy	NIL	29.01.2022	14.02.2022:1400 Hrs/ 14.02.2022:1530 Hrs
सम्पूर्ण निविदा एवं शुद्धिपत्र दस्तावेज हमारी वेबसाइट पर उपलब्ध Website www.tatapower-ddl.com → Vendor Zone → Tender / Corrigendum Documents			
Contracts - 011-66112222			

प्रपत्र बी सार्वजनिक घोषणा [भारतीय विवाला और चरण शोध अख्तारता बोर्ड (परिसमापन प्रक्रिया) विनियमावली, 2016 के विनियम 12 के अधीन] मोदी टेलीकम्युनिकेशन्स लिमिटेड हितधारकों के ध्यानाह्व	
विवरण	
1. कापीराट देनदार का नाम	मोदी टेलीकम्युनिकेशन्स लिमिटेड
2. कापीराट देनदार के विगमनी की तिथि	30 मार्च 1992
3. प्राधिकरण जिसके अधीन कापीराट देनदार निगमित / पंजीकृत है	रजिस्ट्रार ऑफ कम्पनीज-दिल्ली
4. कापीराट देनदार की कापीराट पहचान संख्या / सीमिड दिशावली पहचान संख्या	U6420HR1992PLC034756
5. कापीराट देनदार के पंजीकृत और प्रभाव कार्यालय (यदि कोई हो तो) का पता	14वीं मंजिल, सिनेचर टावर ए, साउथ सिटी, एम्पल-8, नुगुगल, हरियाणा-122001
6. कापीराट देनदार के संघ में ऋण शोध अख्तारता समापन तिथि	24 जनवरी 2022
7. कापीराट देनदार के संघ में परिसमापन आदेश तिथि	24 जनवरी 2022 (आदेश 28 जनवरी 2022 को प्राप्त हुआ)
8. परिसमापन के रूप में कार्यरत ऋण शोध अख्तारता प्रदर्शन का नाम और रजिस्ट्रार नम्बर	नाम : अतुल मिश्रल पंजी. संख्या: IBSB/PA-01/1P00439/2017-18/10762
9. परिसमापन का पता और ई-मेल, जैसा कि बोर्ड में पंजीकृत है	पता: 174, माको आरामेट्स, प्लॉट नं. 58, आरुंधी एक्सप्रेसवे, गडगाडन, दिल्ली-110092 ईमेल : a.mittal@mk@gmail.com
10. परिसमापन के लिए पत्राचार के लिए उपयोग किए जाने वाले पते और ईमेल	पता: 163, माको आरामेट्स, प्लॉट नं. 58, आरुंधी एक्सप्रेसवे, गडगाडन, दिल्ली-110092 ईमेल : contact@aarshr.com
11. दावे प्रस्तुत करने की अन्तिम तिथि	23 फरवरी 2022
एकदम ध्यान दी जाती है कि एडवोकेट कर्मी विधि न्यायाधिकार, दिल्ली पील नं. 24 जनवरी 2022 को मोदी टेलीकम्युनिकेशन्स लिमिटेड का परिसमापन घुल करने का आदेश दिया है। मोदी टेलीकम्युनिकेशन्स लिमिटेड के हितधारकों को दूसरे द्वारा 23 फरवरी 2022 को या उसके पहले प्रमाण प्रस्तुत करने वाले परिसमापन को कम संख्या 10 में लिखित पते पर सूचित करने के लिए कहा जाता है। विधि लेखक अपने दावों के प्रमाण केवल इलेक्ट्रॉनिक माध्यम में प्रस्तुत करेंगे। अन्य सभी हितधारक अपने दावों के प्रमाण लिखित, काला दस्तावेज इलेक्ट्रॉनिक रूपान्तरित होने के पक्ष में होंगे। असत्य या झूठ प्रमाण प्रस्तुत करने पर जुर्माना किया जा सकता है। हस्ता / अतुल मिश्रल दिनांक : 28.01.2022 स्थान : ईस्ट दिल्ली पंजीकरण सं. : IBSB/PA-01/1P00439/2017-18/10762	



दिल्ली जल बोर्ड: रा.रा. क्षेत्र दिल्ली सरकार

कार्यालय: कार्यपालक अभियंता (टी)/ए.सी.ई. (एम)-4

लखनऊ रोड, तिमारपुर, दिल्ली-110054



एक नज़र एकता की ओर

संक्षिप्त एनआरटी से. 72 (भद. सं. 1) (2021-22)/ई.ई.(टी)/ए.सी.ई. (एम)-4

क्रम सं.	कार्य का विवरण	अनुमानित लागत (रु.)	धोखे राशि	निविदा (अग्रविनिर्णय)	ई-प्रापण सॉल्यूशन के माध्यम से निविदा जारी की तिथि	ई-प्रापण सॉल्यूशन के माध्यम से निविदा प्रारंभ की तिथि
1.	एलईडी (एम)-4 के अंतर्गत एल-04 में तबलवाली उद्योग नगर एस.एस.ए. तथा एस.एस.आई इंडस्ट्रियल एरिया में दोहोरी सीवर लाइन के लिये नालीयों का टेंडर (सॉलैरीय में डिस्वाँचिंग) आर.बी. 2022, DIB 215492-I	2692049/-	53900/-	500/-	28.01.2022 12 बजे अप. से	तकनीकी बोली 7.2.2022, 3:00 बजे-अप-कम-प्रापण की जागीरा एवं विवरण बोली को तकनीकी बोली की पूर्ति तथा बैंक से ईएमपी की पुष्टि के बाद खोल ली जायेगी

यस संदर्भ में अधिक विवरण वेबसाइट <https://govtprocurement.delhi.gov.in> पर देखें।

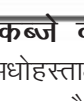
हस्ता./-
(एस.के.सिंह)

पी.आर.ओ. (जल) द्वारा जारी

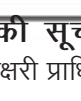
कार्यपालक अभियंता (टी) (एम)-4

विज्ञा. सं. जे.एस.सी. 1056 (2021-22)

“कोरोना रोकें: मास्क पहनें, शारीरिक दूरी का पालन करें, हाथों को स्वच्छ रखें”



बैंक ऑफ इंडिया
Bank of India



**तिलक नगर शाखा,
डब्ल्यूजेड-16, बिंद्रा मार्केट
नई दिल्ली - 110018**

कलजें को सूचना (अवल संपादित के लिए) [नियम-8(1) देखें]

जबकि अपोहरस्तारीय प्राधिकृत अधिकारी ने बैंक ऑफ इंडिया की ओर से वित्तीय आसितियों का प्रतिस्तीकरण और पुनर्गठन तथा प्रतिभूति हित का प्रबर्तन अधिनियम, 2002 (के 54) के अन्तर्गत तथा नियम 13(2) के संपादित प्रतिभूति हित (प्रवर्तन), नियम 2002 के नियम 3 के तहत लिए गए अधिकारिता का प्रयोग करते हुए दिनांक 28.06.2021 को एक मॉग नोटिस जारी करके ऋणीओं (1). श्री. लात कृष्ण, (2) भावनी, पता- डी-201, मादीपुर कालोनी, पश्चिम विहार, नई दिल्ली पश्चिम- 110063, को नोटिस में उल्लिखित राशि रु. 19,93,249.14 (रुपये उन्नीस लाख तिरावने हजार दो सौ उन्नास और चौदह पैसे) 31.03.2021 तक (30.03.2021 तक के अग्रिम व्याज के साथ , लागत, व्यय और अन्य आकस्मिक शुल्क आदि उक्त नोटिस की तारीख से 60 दिनों के भीतर चुकाने के लिए कह गया था।

ऋणी/गारन्टर द्वारा उक्त राशि की अदायगी न करने के कारण ऋणी/गारन्टर और जन साधारण को यह सूचना दी जाती है कि धारा 13(4) के संपादित नियमों के नियम 8 के अन्तर्गत लिए गये अधिकारों का उपयोग करते हुए निम्नलिखित संपत्तियों का कब्जा दिनांक 24 जनवरी 2022 को ले लिया है।

ऋणी/गारन्टर एवं जन साधारण को इस नोटिस के द्वारा चेतावनी दी जाती है कि वे निम्नलिखित संपत्तियों से सम्बन्धित कोई लेन-देन न करें तथा संपत्तियों में किया गया कोई भी लेन-देन बैंक ऑफ इंडिया, तिलक नगर शाखा, डब्ल्यू जेड-16 बिंद्रा मार्केट नई दिल्ली-110018 के कब्जा राशि रु. 19,93,249.14 (रुपये उन्नीस लाख तिरावने हजार दो सौ उन्नास और चौदह पैसे) 31.03.2021 तक (30.03.2021 तक के अग्रिम व्याज सहित) 31.03.2021 तक के अग्रिम व्याज के साथ , लागत, व्यय और अन्य आकस्मिक शुल्क आदि।

अधिनियम की धारा 13 की उप धारा (8) के प्रावधान के तहत, सुरक्षित संपत्तियों को भुनाने के लिए उपलब्ध समय के संबंध में ऋणी का ध्यान अपेक्षित किया जाता है।

अवल संपादित/ चल संपत्ति का विवरण

डीडीएर जनता पलेट नंबर 366 मूलतः, पार्केट -2, मदीपुर पश्चिम पुरी, नई दिल्ली -110063 पर स्थित श्री लात कृष्ण (उधारकर्ता) के नाम पर है।

चौहदरी:

उत्तर में: अग्रिम फ्लैट,
पूर्व में: पलेट नंबर 367,

दक्षिण में: प्रवेश और गली 15'-0"
पश्चिम में: नूतन पलेट 365

दिनांक: 28.01.2022
स्थान: नई दिल्ली

मूलेष्ट सिंह बन्ना: (मुख्य प्रबंधक)
प्राधिकृत अधिकारी: बैंक ऑफ इंडिया

दि फेडरल बैंक लि.

पीतमपुरा शाखा, को-156, लोक विहार
रोड नं.44, पीतमपुरा, दिल्ली-110034

फेडरल बैंक

आपका सम्पूर्ण बैंकिंग भागीदार

पंजी. कार्यालय: अलवाय, केरल

स्वर्ण ऋण – मॉड सुचना

सिमा सहायता को जानकारी के लिये एतद्वारा सूचित किया जात है कि श्री मुनेश्वर दुदुजा जी दिनांक २० गये, ने स्वर्ण ऋणों को गिरवी रखने के बाद द फेडरल बैंक लि. को पीतमपुरा शाखा से स्वर्ण ऋण (खाता नं. 14536100012571) प्राप्त है। यदि किसी व्यक्ति का उक्त स्वर्ण ऋणों पर कोई दावा हो, वे कृपया द फेडरल बैंक लि., शाखा पीतमपुरा में सम्पर्क करें। तथा वही को देय व्याज तथा अन्य चार्जों के साथ सम्पूर्ण बकायों को जमा करें तथा सूचना को लिख से 15 दिनों के भीतर गिरवी स्वर्ण ऋणों को विमोचित कर लें, अन्यथा बैंक अग्रे की सूचना तथा ऐसी किसी भी दावे जिते मुक्त अथवा परित्यक्त माना जाएगा, के प्रति किसी संदर्भ के बिना गिरवी स्वर्ण ऋणों को नौलामी अथवा निजी विक्री संचालित करने के लिये बाध्य होगा।

(दि फेडरल बैंक लि.)

स्थान: नई दिल्ली दिनांक: 29.01.2022 पीतमपुरा शाखा, नई दिल्ली-110034

अस्थायी तौर पर रेलगाड़ियों का निस्स्तीकरण / मार्ग परिवर्तन / विनियमन एवं पुनर्निर्धारण कर चलाया जाना

रेलवे द्वारा आधारिक अवसरचना को और बेहतर बनाने के उद्देश्य से रेलवे द्वारा नैनी जं. - प्रयागराज छिवकी स्टेशन पर तीसरी लाइन एवं डेडिकेटेड फ्रेट कॉरिडोर लाइन को न्यू करछना स्टेशन से जोड़ने हेतु प्रयागराज छिवकी स्टेशन का सीमांडलिंग कार्य सम्पन्न किया जायेगा। इस कार्य के कार्यान्वयन हेतु रेलवे द्वारा दिनांक 03.03.2022 तक उपयुक्त ट्रैफिक ब्लॉक्स लिये जायेंगे, परिणामस्वरूप, निम्नलिखित रेलगाड़ियाँ उनके समक्ष दर्शायी गई तिथियों पर निम्नानुसार प्रभावित रहेंगी:-

रेलगाड़ियों का निस्स्तीकरण	
रेलगाड़ी सं. एवं रेलगाड़ी नाम	निस्स्तीकरण की तिथि (आरंभिक स्टेशन से)
22806 आनन्द विहार (टर्मिनल) - भुवनेश्वर सुपरफास्ट एक्सप्रेस (साप्ताहिक)	07, 14, 21 एवं 28.02.22
22805 मुनैश्वर - आनन्द विहार (टर्मिनल) सुपरफास्ट एक्सप्रेस (साप्ताहिक)	05, 12, 19 एवं 26.02.22
09065 सूरत - वाराणसी जं. - छपरा जं. स्विचल क्लोन (साप्ताहिक)	07, 14 एवं 21.02.2022
09066 छपरा जं. - वाराणसी जं. - सूरत स्पेशल क्लोन (साप्ताहिक)	09, 16 एवं 23.02.2022

रेलगाड़ियों का मार्ग परिवर्तन

रेलगाड़ी सं. एवं रेलगाड़ी नाम	मौजूदा मार्ग	परिवर्तित मार्ग	तिथि (आरंभिक स्टेशन से)
12816 आनन्द विहार टर्मिनल - पुरी नन्दनकानन एक्सप्रेस (सप्ताह में 4 दिन)	प्रयागराज जं. - मिर्जापुर - पं. दीन दयाल उपाध्याय जं.	वाया प्रयागराज जं. - प्रयागराज रामबाग - पं. दीन दयाल उपाध्याय जं.	06.02.2002 से 28.02.2022
12168 बनारस - लोकमान्य तिलक टर्मिनस सुपरफास्ट एक्सप्रेस (प्रतिदिन)	बनारस - वीएफके - प्रयागराज छिवकी - मानिकपुर जं.	वाया बनारस - प्रयागराज रामबाग - प्रयागराज जं. - मानिकपुर जं.	06.02.2022 से 28.02.2022
12303 हावड़ा जं. - नई दिल्ली पूर्वा एक्सप्रेस (सप्ताह में 4 दिन)	पं. दीन दयाल उपाध्याय जं. - मिर्जापुर - नई दिल्ली	वाया पं. दीन दयाल उपाध्याय जं. - जाशिम - प्रयाग जं. - प्रयागराज जं.	05.02.2022 से 27.02.2022
12304 नई दिल्ली - हावड़ा जं. पूर्वा एक्सप्रेस (सप्ताह में 4 दिन)	प्रयागराज जं. - मिर्जापुर - पं. दीन दयाल उपाध्याय जं.	वाया प्रयागराज जं. - प्रयाग जं. - जाशिम - पं. दीन दयाल उपाध्याय जं.	05.02.2022 से 27.02.2022

रेलगाड़ियों का विनियमन / पुनर्निर्धारण

रेलगाड़ी संख्या 20929 उमना जं. - बनारस सुपरफास्ट एक्सप्रेस को दिनांक 29.01.2022, 11.02.2022 एवं 26.02.2022 को मानिकपुर जं. - इरादतगंज स्टेशन के बीच 45 मिनट के लिए रोककर चलाई जायेगी।

रेलगाड़ी संख्या 11081 लोकमान्य तिलक टर्मिनस - गोरखपुर जं. मेल/एक्सप्रेस को दिनांक 03.02.22, 10.02.22, 17.02.22 एवं 24.02.2022 को मानिकपुर जं. - लिक जं. क्वेन स्टेशन के बीच 30 मिनट के लिए रोककर चलाई जायेगी।

रेलगाड़ी संख्या 15232 गोदिया जं. - बरौनी जं. मेल/एक्सप्रेस को दिनांक 29.01.2022, 30.01.2022 एवं 03.02.2022 से 28.02.2022 को मानिकपुर जं. - लिंग जं. क्वेन स्टेशन के बीच 90 मिनट के लिए रोककर चलाई जायेगी।

रेलगाड़ी संख्या 22178 वाराणसी जं. - छत्रपति शिवाजी महाराज सुपरफास्ट रेलगाड़ी दिनांक 28.02.2022 को वाराणसी जं. स्टेशन से 10:00 बजे के स्थान पर 12:00 बजे (120 मिनट देरी से) प्रस्थान करेगी।

नोट:- रेलगाड़ियों और रेलवे स्टेशनों पर फेस मास्क लगाना एवं सामाजिक दूरी आदि सहित कोविड-19 से संबंधित राज्य एवं केन्द्र सरकार के सभी नियमों और सभी सावधानियों का पालन करना अनिवार्य है।

रेलयात्रियों से अनुरोध है कि उपरोक्त रेलगाड़ियों के मार्ग पड़ने वाले स्टेशन एवं उनकी विस्तृत समय-सारणी की जानकारी के लिए रेलमदद हेल्पलाइन नं. 139 पर सम्पर्क करें अथवा रेलवे की वेबसाइट <http://www.enquiry.indianrail.gov.in> अथवा NTES APP देखें।

रेलमदद वेबसाइट देखें:- www.railmadad.indianrailways.gov.in रेलमदद ऐप डाउनलोड करें

आज़ादी का
अमृत महोत्सव

194/2022

रेलमदद हेल्पलाइन नं.
139

पर हॉट फ़ोन करें

उत्तर रेलवे

सदैव आपकी सेवा में

www.nr.indianrailways.gov.in पर मिले

[illegible]



VASTU
HOUSING FINANCE

वास्तु हाउसिंग फाइनेंस कॉर्पोरेशन लि.

इकाई 203 एवं 204, द्वितीय मंज, 'ए' विंग, नवभारत एस्टेट, जवाहरिया बंदर रोड, सेवरी (पंचमन), पुणे-400015. महाराष्ट्र.

संसाधन: : L65922MH2005PLC272501

2002 के प्रातिभूतिकरण अधिनियमन को धारा 13(2) के तहत मंज सूचना

जैसा कि, वास्तु हाउसिंग फाइनेंस कॉर्पोरेशन लिमिटेड, अपने मुख्य कार्यालय पुणे में के माध्यम से निम्नलिखित कर्जदारों/जमागति/बंधककर्ताओं को सूचना जारी की जिन्होंने वीएचएफआर से गणन किया गए मूल्यांकन तथा साख सूचनाओं के ब्याज के भुगतान के पुनर्गुमनापन में रुक की ओर कथित सुधार प्रग- निम्नपत्र आसितियों में परिवर्तित हो गयी। ये सुचारुप एवं विवशित आसितियों के प्रतिभूतिकरण एवं पुनर्निर्माण की धारा 13(2) तथा प्रातिभूति हित अधिनियम, 2002 के अंतर्गत के तहत उन्हें अंतिम रूप से पर भेजी गयी थी किन्तु उन्हें अस्मद्ध वापस कर दिया गया अतः उन्हें एतद्वारा इस सार्वजनिक सूचना के माध्यम से सूचित किया जाता है।

कर्जदार का नाम क्रयन खाता सं.	धारा 13(2) के तहत मंज सूचना की तिथि तथा शर्त	बन्धक सम्पत्ति का विवरण
सन्तोष कुमार मिश्रा (आवेदक), राजकुमार मिश्रा (सह-आवेदक), मीरा मिश्रा (सह-आवेदक)	20.12.2021/ 13 नवम्बर, 2021 तक र. 142727000 - -	खसरा नंबर - 438, मीरा राजपुर बांगर, तहसील और जिला मयूर, मयूर, मयूर, मयूर एतद्वारा 281121 में स्थित, उर- हरि नारायण दास की भूमि गैरतात भूत को पची भी, दक्षिण - अन्य की भूमि, पूर्व - भूखंड का हिस्सा नंबर 33 श्री अनंत सावले से संबंधित, पश्चिम - अन्य की भूमि
LP0000000051442		

सूचना को वैकल्पिक विधि के लिए कदम उठाया जा रहे हैं। उपर्युक्त कर्जदारों तथा/अथवा उनके जमानतियों (जहाँ प्रयोच्य हो) को इस सूचना के प्रकाशन की तिथि से 60 दिनों के भीतर बचक जमात का भुगतान करने का परामर्श दिया जाता है जिसमें असम्पन्न रहने पर प्रातिभूति हित अधिनियम, 2002 की विवशित आसितियों तथा प्रवर्तन के प्रातिभूतिकरण एवं प्रवर्तन के प्रवाधानों के अनुसार इस सूचना की तिथि से 60 दिनों की समाप्ति पर पाची कदम उठाये जायेंगे।

कृपया ज्ञात हो कि कथित सूचना कर्जदारों/जमागति/बन्धककर्ताओं को सूचित करते हुए धारा 13(3) के तहत सूचना भी है कि कथित बन्धक सम्पत्ति की विवरण/एतद्वारातनर नहीं किया जा सकता है।

तिथि : 29.01.2022

स्थान : मयूर

अधिकृत प्राधिकरण

वास्तु हाउसिंग फाइनेंस कॉर्पोरेशन लिमिटेड

NIIT

NIIT LIMITED

Regd Office : Plot No. 85, Sector - 32, Institutional Area, Gurugram - 122001 (Haryana) India
Tel : +91 (124) 4293000 Fax : +91 (124) 4293333 Website : <http://www.niit.com> Email : investors@niit.com
Corporate Identity Number : L74899DL1981PLC015865

Extract of Unaudited Financial Results for the quarter and year to date ended December 31, 2021

(Rs. in Millions, except per share data)

S. No.	Particulars	Consolidated						Standalone					
		Quarter ended			Period ended		Year ended	Quarter ended			Period ended		Year ended
		3 Months ended December 31, 2021	Preceding 3 months ended September 30, 2021	Corresponding 3 months ended December 31, 2020	Year to date figures for the current period ended December 31, 2021	Year to date figures for the previous period ended December 31, 2020	Previous year ended March 31, 2021	3 Months ended December 31, 2021	Preceding 3 months ended September 30, 2021	Corresponding 3 months ended December 31, 2020	Year to date figures for the current period ended December 31, 2021	Year to date figures for the previous period ended December 31, 2020	Previous year ended March 31, 2021
		Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Audited	Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Audited
1	Total Income from Operations	3,835.63	3,141.81	2,533.50	9,987.77	6,739.84	9,494.94	1,209.07	1,114.52	929.77	3,265.47	2,592.03	3,680.85
2	Net Profit for the period (before Tax, Exceptional and/or Extraordinary items)	769.73	734.65	563.34	2,206.67	1,337.34	1,950.63	162.85	581.00	293.36	906.37	883.62	1,065.98
3	Net Profit for the period before tax (after Exceptional and/or Extraordinary items)	763.99	726.24	556.70	2,192.52	1,326.34	1,941.68	157.11	578.24	114.09	897.87	597.77	679.02
4	Net Profit for the period after tax (after Exceptional and/or Extraordinary items) (before discontinued operations)	583.47	521.28	460.86	1,661.25	1,092.98	1,605.74	117.91	513.75	65.86	753.29	440.05	567.14
5	Profit/(Loss) after tax from discontinued operations	(9.94)	1.20	(47.27)	(46.83)	(125.91)	(169.08)	(8.47)	(1.31)	(7.93)	(37.64)	(17.59)	(31.03)
6	Net Profit for the period after tax (after Exceptional and/or Extraordinary items)	573.53	522.48	413.59	1,614.42	967.07	1,436.66	109.44	512.44	57.93	715.65	422.46	536.11
7	Total Comprehensive Income for the period [Comprising Profit/(Loss) for the period (after tax) and other Comprehensive Income (after tax)]	598.28	475.13	382.95	1,619.73	933.08	1,411.88	121.72	496.47	44.83	705.74	433.31	533.12
8	Paid-up equity share capital (face value of Rs. 2 each, fully paid)	267.33	267.08	283.63	267.33	283.63	284.70	267.33	267.08	283.63	267.33	283.63	284.70
9	Reserves excluding revaluation reserves						16,119.53						15,366.90
10	Earnings/(Loss) Per Share (of Rs. 2/- each) (not annualised, in Rs.)												
	Continuing Operations												
	- Basic	4.18	3.92	3.26	12.15	7.70	11.28	0.88	3.85	0.47	5.60	3.10	4.00
	- Diluted	4.07	3.83	3.20	11.89	7.63	11.15	0.86	3.76	0.46	5.48	3.07	3.95
	Discontinued Operations												
	- Basic	(0.07)	0.01	(0.33)	(0.35)	(0.89)	(1.19)	(0.06)	(0.01)	(0.06)	(0.28)	(0.12)	(0.22)
	- Diluted	(0.07)	0.01	(0.33)	(0.35)	(0.89)	(1.19)	(0.06)	(0.01)	(0.06)	(0.28)	(0.12)	(0.22)
	Continuing and Discontinued Operations												
	- Basic	4.11	3.93	2.93	11.80	6.81	10.09	0.82	3.84	0.41	5.32	2.98	3.78
	- Diluted	4.00	3.84	2.87	11.54	6.74	9.96	0.80	3.75	0.40	5.20	2.95	3.73

Notes:

1. The above is an extract of the detailed format of quarterly / year to date Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the quarterly / year to date Financial Results are available on the Stock Exchange websites www.bseindia.com and www.nseindia.com and on the company's website, www.niit.com.

2. The above results were reviewed by Audit Committee and approved by the Board of Directors at its meeting held on January 28, 2022.

3. Total Income from Operations represent revenue from operations.

4. On October 1, 2021 the Group entered into Share Purchase Agreement ("SPA") and other transaction documents with RPS Consulting Private Limited ("RPS") and promoters/existing shareholders of RPS and acquired 70% equity shareholding (on a fully diluted basis) for a consideration of Rs. 826.61 Million. As per the terms of SPA, the remaining 30% shareholding of RPS will be acquired by the Company in next 2 tranches based on achievement of certain financial milestones in terms of the transaction documents within the next two years. The Group has recorded identifiable assets on provisional basis in accordance with Ind AS 103-'Business Combinations'. Future Acquisition Liability for the balance 30% stake has been recorded based on Fair Valuation Report from an independent valuer.

5. The Board of Directors of the Company, in its meeting held on January 28, 2022 has approved a composite Scheme of Arrangement under section 230 to 232 and other applicable provisions of the Companies Act 2013 between NIIT Limited (Transferor Company) and NIIT Learning Systems Limited (Formerly known as Mindchampion Learning Systems Limited) (Transferee Company) a wholly owned subsidiary of the Company and their respective shareholders and creditors ("Scheme"). The Scheme inter-alia provides for, (i) Transfer and Vesting of CLG Business Undertaking by the Transferor Company to Transferee Company, (ii) Reduction and cancellation of Share Capital of Transferee Company held by Transferor Company, (iii) issuance and allotment of shares by the Transferee Company to the shareholders of Transferor Company in consideration of transfer of CLG Business undertaking.
The Appointed Date for the Scheme is April 1, 2022 or such other date as directed by the Hon'ble Chandigarh Bench of the National Company Law Tribunal ("NCLT"). The Scheme is subject to receipt of regulatory and other approvals inter-alia approval from BSE Limited, National Stock Exchange of India Limited, SEBI, shareholders, creditors, NCLT etc., as may be applicable.

6. The Board of Directors in their meeting held on January 28, 2022, declared an interim dividend of Rs. 3 per equity share.

By order of the Board
For NIIT Limited
Sd/-
Vijay K Thadani
Vice-Chairman & Managing Director

Place: Gurugram
Date : January 28, 2022